

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-384(PB)/2017

IN THE MATTER OF:

Bank of India

.... Applicant/Petitioner

Vs.

Shiv Vani Energy Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner : Ms. Juhi Bhambhani, Mr. Sanjay Bhatt, Advocates

For the Respondent: Mr. Ashish Virmani, Ms. Tanisha Khaitan, Advs.

ORDER

Mr. Bhatt, learned Counsel for the Financial Creditor-applicant has stated that the proposal made by the Corporate Debtor has been accepted. In that regard, he has placed on record a communication sent by Shri H.K. Harish, AGM, Bank of India, New Delhi Large Corporate Branch, 10th Floor, Chanderlok Building, Opposite Hotel Imperial. The aforesaid communication is taken on record as Mark 'A'.

On that basis, Mr. Bhatt, learned Counsel for the Financial Creditor-applicant applies for withdrawal of the application.

In view of above, application is dismissed as withdrawn.

— Sd/ —

(M.M.KUMAR)
PRESIDENT

— Sd/ —

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)